

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S VHV BEVERAGES PRIVATE LIMITED

Sl. No.	Particulars	Details
1	Name of Corporate Debtor	M/S VHV Beverages Private Limited
2	Date of Incorporation of Corporate Debtor	20/09/2012
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi under Companies Act 1956
4	Corporate Identity Number (CIN) / Limited Liability Identification Number (LLPIN) of Corporate Debtor	U15494DL2012PTC242587
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	14-B, Fourth Floor, (Front Side Flat), Vijay Park, Najafgarh, South West Delhi, New Delhi, India, 110043
6	Date of Closure of Insolvency Resolution Process	27.11.2024
7	Liquidation Commencement Date of Corporate Debtor	02.12.2025
8	Name and Registration Number of the Insolvency Professional acting as Liquidator	Name: Vivek Parti Registration Number: IBBI/IPA-001/IP-P00813/2017-2018/11376
9	Address and E-mail of the Liquidator, as registered with the Board	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: v_parti@yahoo.com
10	Address and E-mail to be used for Correspondence with the Liquidator	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: liq.vhvbeverages@gmail.com
11	Last Date for Submission of Claims	01.01.2026

Notice is hereby given that the National Company Law Tribunal, **Principal Bench**, has ordered the commencement of liquidation of **M/S VHV Beverages Private Limited** on **02.12.2025**.

The stakeholders of M/S VHV Beverages Private Limited are hereby called upon to submit their claims with proof on or before **01.01.2026**, to the Liquidator at the address mentioned under Item No. 10.

The financial creditors shall submit their claims with proof **by electronic means only**. All other creditors may submit their claims with proof **in person, by post, or by electronic means**.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and Signature of the Liquidator: Mr. Vivek Parti
Date and Place: 05.12.2025



Form No. INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Before the Central Government
Northern Region, New Delhi
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013
and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of
Elitecon International Limited
having its registered office at Alt 101, TR-442, Okhla 04th Floor, 101, NH-19,
CRRI, Ishwar Nagar, Okhla, Tuglakabad, New Delhi 110044

..... Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 29-08-2025 to enable the company to change its Registered office from "NCT of Delhi to State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi - 110003, within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:-

Elitecon International Limited
Office - Alt 101, TR-442, Okhla 04th Floor, 101, NH-19, CRRI, Ishwar Nagar, Okhla, Tuglakabad, New Delhi 110044
For and on behalf of
Elitecon International Limited
Sd/-
Vipin Sharma
Managing Director
DIN: 01739519
Date: 04.12.2025
Place: New Delhi

FORM NO. [See Regulation 33(2)]
By Regd. A/D. Dasti failing which by Publication
OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE
NOTICE UNDER AND RULE 53 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE SECTION 25-29 OF RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
RC/357/2024
Date: 31.10.2025
UCO BANK Versus SURAJ KUMAR GOENKA
To,
The Concerned Officers:-
(1) DDA / Development Authority (Concerned Area)
2. Municipal Corporation / Jal Board (Concerned Area)
3. Electricity Department (Concerned Area)
4. Income Tax / Sale Tax Deptt. Etc. (Concerned Area)

It is being proposed to auction the following property for recovering the dues of the CH Bank / Ch Financial Institution:-
SPECIFICATION OF PROPERTY:
(i) Property Bearing Plot No. 11 A/2, Bank Enclave Village Mohiuddinpur Kanawani, Tehsil Dadri, Distt. - Gautambudh Nagar, U.P.
(ii) Property Bearing No.C-27, Shop No.1, Ground Floor, Sawan Park, Ashok Vihar Phase-III, Delhi-52.
2. You are hereby directed to disclose your dues, if any, on the said property within one month from the date of issue of this notice, failing which, it shall be presumed that there are no dues on the said property towards your department.
Given under my hand and the seal of the Tribunal, on this date: 31/10/2025.
Niranjan Sharma
Recovery Officer-II,
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)
Note: Strike out whichever is not applicable.

ZONAL OFFICE, GHAZIABAD ZONE,
Address: 32-B, Sector-62, NOIDA-201307

APPENDIX-IV [See rule 8(1)] Possession notice (For Immovable property)
Whereas, the undersigned being the authorized officer of the Bank of India-Babugarh Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (2) read with (rule 3) of the security interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 24.07.2025 calling upon the borrower-Mr. Nafis S/O Mr. Habib(Borrower- Mortgagor) residing at H. No.-2385, Trilokipuram, Tehsil & Distt. Hapur, UP-245101 (Residential Address), Plot No.-24 & Part of Plot No.-23, Kharsa No.-566 Mi, Gali No.-5, Trilokipuram, Tehsil & Distt. Hapur, UP-245101 (Property Address) and Guarantor Mr. Naushad S/O Mr. Asloob (Guarantor) residing at H. No.-2385, Gali No.-3, Trilokipuram, Hapur, UP-245101 (Residential Address) to repay the amount mentioned in the demand notice being Rs. 10,86,409.83 (Rupees Ten Lakhs Eighty Six Thousand Four Hundred Nine and Eighty Three Paise) as on 24.07.2025 with further interest, costs, expenses and other incidental charge etc. thereon within 60 days from the date of the said notice.

The Borrower / Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub Sec. (4) of Section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 02nd day of December 2025.
The Borrower / Guarantors in particular and the public in general is hereby cautioned not to deal with said Property and any dealings with the Property will be subject to the charge of the Bank of India, Babugarh Branch, Babugarh Cantonment, Babugarh, Distt.-Hapur UP-245201 for an amount of Rs.10,86,409.83(Rupees Ten Lakhs Eighty Six Thousand Four Hundred Nine and Eighty Three Paise) as on 24.07.2025 with further interest, costs, expenses and other incidental charge etc. thereon.

[The borrower's attention is invited to provisions of sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY
All the Part and Parcel of the Residential Building Situated at Plot No.-24 & Part of Plot No.-23, Part of Kharsa No.-566 Mi, Gali No.-5, Mohalla-Trilokipuram, Baniandash Road, Hapur UP-245101 admeasuring 54.35 Sqr. Mtrs. in the name of Mr. Nafis S/O Mr. Habib (Borrower- Mortgagor), Bounded by: North Land of Others, South: Rasta 12-0' Wide, East Rest Part of Plot No-23, West: Rest Part of Composite Plot

Date : 02-12-2025, Place: Hapur
AUTHORISED OFFICER, BANK OF INDIA

Union Bank of India
ASSET RECOVERY BRANCH,
Address at M-35, OUTER CIRCLE, 1ST FLOOR,
CONNAUGHT PLACE, NEW DELHI- 110001
mail ID: ubin0554723@unionbankofindia.bank

Appendix IV
[Rule - 8 (1)]
POSSESSION NOTICE (For immovable property)

Whereas
The undersigned being the authorized officer of Union Bank of India, ARB Branch situated at 1st Floor, M-35, Connaught circus, New Delhi-110001 [India] under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as below calling upon the borrower M/s Baka & Safe Bakery Equipment Prop. Shashank Kumar Choudhary at All the Part and Parcel of residential property built up 1st Floor Back Side without roof rights, Stair case are common use with common Car and Bike parking built on property bearing No-T-103, area measuring 100 Sq. Yards.(Out of 200Sq. Yards, out of Kharsa No. 10 situated in the Revenue Estate of Village Bindapur colony known as T-Block, Uttam Nagar Delhi-110059 owned by Mr. Shashank Kumar Choudhary and Mrs. Sonalika, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Name of the Bank	Date of Demand notice under section 13(2) of SARFAESI Act	Amount mentioned in 13(2) Notice (Amt. in Rs.)
Union Bank of India	30.08.2025	44,92,263.66 (Forty-Four Lacs Ninety-Two Thousand Two Hundred Sixty Three and Paise Sixty Six)
Total		44,92,263.66

The borrower/guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest Enforcement, Rules, 2002 on this the 03rd day of December of the year 2025.

The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India ARB Branch situated at 1st Floor, M-93, Connaught circus, New Delhi-110001 for an amount of Rs. 44,92,263.66 (Forty-Four Lacs Ninety-Two Thousand Two Hundred Sixty-Three and Paise Sixty Six) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All the Part and Parcel of residential property built up 1st Floor Back Side without roof rights, Stair case are common use with common Car and Bike parking built on property bearing No.T-103, area measuring 100 Sq. Yards.(Out of 200Sq. Yards, out of Kharsa No. 10 situated in the Revenue Estate of Village Bindapur colony known as T-Block, Uttam Nagar Delhi-110059 owned by Mr. Shashank Kumar Choudhary and Mrs. Sonalika

Date : 03.12.2025
Place: Delhi
Authorised Officer,
UNION BANK OF INDIA

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COMPANY PETITION CP/192/ND/2025
In the matter of Section 66 read with Section 52 of the Companies Act, 2013 and the Rules Framed thereunder
AND

In the matter of **Super Highway Labs Private Limited**, a company incorporated under the provisions of the Companies Act, 2013 Registered Office: RZF - 907 & RZF - 907/1, Flat No. 107, Mahatma Gandhi Marg, Raj Nagar Part - II, Palam Colony, New Delhi - 110077.
..... Petitioner Company No. 1

FORM NO. RSC - 4
[Pursuant to Rule 3(3)]
Publication of Notice

Notice may be taken that an application vide CP/192/ND/2025 ('Company Petition') has been presented before the National Company Law Tribunal at New Delhi ('Hon'ble Tribunal'), on 24th November, 2025 for confirming reduction of an amount of ₹ 4,50,00,00,000 (Indian Rupees Four Hundred Fifty Crore Only) out of the balance standing to the credit of Securities Premium Account of the Company as on 30th September, 2025, for writing off an equivalent amount of deficit in the statement of Profit and Loss Account of the Company and also cancellation of 79,408 (Seventy Nine Thousand Four Hundred and Eight) equity shares of face value of ₹ 1 each in the proportion of holding of each shareholder effected by payment of ₹ 5,411 (Indian Rupees Five Thousand Four Hundred and Eleven Only) per equity share of face value of ₹ 1 each aggregating to ₹ 42,96,76,688 (Indian Rupees Forty Two Crore Ninety Six Lakh Seventy Six Thousand Six Hundred and Eighty Eight Only).

The notices to individual creditors have been issued. The list of creditors prepared as of 5th November, 2025 by the Petitioner Company is available at the registered office of the Company for inspection on all working days during 11 a.m. to 4 p.m. between Monday and Friday.

If any creditor of the Petitioner Company has any objection to the Company Petition or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his authorised representative, if any, to the undersigned at the registered office of the Petitioner Company at RZF - 907 & RZF - 907/1, Flat No. 107, Mahatma Gandhi Marg, Raj Nagar Part - II, Palam Colony, New Delhi - 110077, by the date fixed for the next hearing of the petition i.e. 19th January, 2026.

If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above Company Petition to reduce the share capital of the Company, be treated as correct.

It may also be noted that vide order dated 24.11.2025 passed by the Hon'ble Tribunal, the next date of the hearing has been fixed for 19th January, 2026 on which the Hon'ble Tribunal shall hear the Company Petition.

In case any creditor intends to attend the hearing, he should make a request along with his objections, if any.

Dated this 4th day of December, 2025 at New Delhi

For Super Highway Labs Private Limited
Amit Kumar
Authorised Signatory
Email ID: sunil.kumar@shuttl.com

Form no INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
The Regional Director, Northern Region,
New Delhi

In the matter of sub-section (4) of section 13 Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of M/s Renovite Payment Solutions Private Limited having its registered office H. No.-106, Village Baghera, Palam Vihar, Gurgaon, Haryana-122001, Petitioner.

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at 10th Annual General meeting held on 29th September, 2025 to enable the Company to change its Registered office from "The State of Haryana" to "The State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing insolvency complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, New Delhi, Delhi at the address B-2 Wing, 2nd Floor, Parvatan Bhawan, CGO Complex, New Delhi - 110003, within Fourteen days from the date of publication of this notice with a copy of the applicant Company at its registered office at the address mentioned below:

Registered office:
H. No.-106, Village Baghera, Palam Vihar, Gurgaon, Haryana-122001
For and on behalf of
M/s Renovite Payment Solutions Private Limited
Santa Rani Arora
Director
Date: 05.12.2025
Place:- Noida
DIN: 08627971

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR NOIDA MEDICARE CENTRE LIMITED
[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	NOIDA MEDICARE CENTRE LIMITED CIN- L2423BD1988PCLC031972 PAN- AAACN0980B
2. Address of the registered office	Registered Address: E-485, Second Floor, Near Old Police Station Opp. Punj Apartment, New Ashok Nagar, Delhi East, Delhi-110096, India. Registered Address of Resolution Professional: D-15, 9A, Ground Floor, Janakpuri, New Delhi-110058
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Plot No 16 C, Block E, Sector 30, Noida, District Gautam Budh Nagar, Uttar Pradesh
5. Installed capacity of main products/services	100 Bed Hospital
6. Quantity and value of main products / services sold in last financial year	Nil
7. Number of employees/ workmen	The CD presently has no employees/workmen.
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by mailing at: Email ID - cirpnoidamc@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by mailing at: Email ID - cirpnoidamc@gmail.com
10. Last date for receipt of expression of interest	20-12-2025
11. Date of issue of provisional list of prospective resolution applicants	23-12-2025
12. Last date for submission of objections to provisional list	28-12-2025
13. Date of issue of final list of prospective resolution applicants	30-12-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-12-2025
15. Last date for submission of resolution plans	30-01-2026
16. Process email to submit Expression of Interest	cirpnoidamc@gmail.com
17. Details of the corporate debtor's registration status as MSME	NA

Sd/-
Ritu Rastogi
Resolution Professional For Noida Medicare Centre Limited
IBBI Reg No. IBBI/PA-001P-P00204/2017-2018/10393
D-1B, 9A, Ground Floor, Janakpuri, New Delhi-110058
Date : 05-12-2025
Place: Delhi

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S VHV BEVERAGES PRIVATE LIMITED

Sl. No.	Particulars	Details
1	Name of Corporate Debtor	M/S VHV Beverages Private Limited
2	Date of Incorporation of Corporate Debtor	20/09/2012
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi under Companies Act 1956
4	Corporate Identity Number (CIN) / Limited Liability Identification Number (LLPIN) of Corporate Debtor	U15494DL2012PTC242587
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	14-B, Fourth Floor, (Front Side Flat), Vijay Park, Najafgarh, South West Delhi, New Delhi, India, 110043
6	Date of Closure of Insolvency Resolution Process	29.10.2024
7	Liquidation Commencement Date of Corporate Debtor	02.12.2025
8	Name and Registration Number of the Insolvency Professional acting as Liquidator	Name: Vivek Parti Registration Number: IBBI/PA-001IP-P00813/2017-2018/11376
9	Address and E-mail of the Liquidator, as registered with the Board	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: v_parti@yahoo.com
10	Address and E-mail to be used for Correspondence with the Liquidator	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: liq.vhvbeverages@gmail.com
11	Last Date for Submission of Claims	01.01.2026

Notice is hereby given that the National Company Law Tribunal, Principal Bench, has ordered the commencement of liquidation of **M/S VHV Beverages Private Limited** on 02.12.2025. The stakeholders of M/S VHV Beverages Private Limited are hereby called upon to submit their claims with proof on or before **01.01.2026**, to the Liquidator at the address mentioned under Item No. 10. The financial creditors shall submit their claims with proof by **electronic means only**. All other creditors may submit their claims with proof in person, by post, or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.
Date: 5.12.2025
Place: New Delhi
Name and Signature of the Liquidator:
Mr. Vivek parti



E-AUCTION N

IDBI Bank Ltd.
Retail Recovery, 8th Floor, Plate B, Block
East Kidwai Nagar, New Delhi-110023 PH No-01



"Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruc

Enforcement of Security Interest Act, 2002 to be held on December 24, 2025 from 11:00 AM - 12:00 NOON"

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immovable properties/ secured assets are mortgaged/charged to the secured creditor (IDBI Bank Ltd.), Whereas under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Authorised Officers have issued Demand Notice for recovery of sums from the borrowers/guarantors/mortgagors(herein referred to as borrowers) as per details given below against each borrower. Further, in exercise of powers contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the respective Authorised Officers have taken physical/symbolic possession of the under mentioned secured assets. Whereas sale of secured assets is to be made through Public E-Auction for recovery of the secured debts due to IDBI BANK Ltd. from the Borrowers as per the demand notice plus future interest, costs and charges incurred by the bank thereon, less recoveries if any, thereafter. The general Public is invited to bid either personally or through duly authorised agent.

SCHEDULE OF SALE OF SECURED ASSETS

Sr. No.	Name of Borrower / Guarantor	Date of Demand Notice and O/s Amount mentioned therein	Description of Secured Assets	Status of Possession	Date of Possession	Reserve Price EMD Incremental Bidding	Last Date & Time of deposit of EMD & Bid Document	Details of account in which EMD is to be deposited through RTGS /NEFT & IFSC Code	Name & Contact of Authorised Officer / Nodal Officer
1	Sh. Prem shanker Giri (Borrower) and Smt Meenakshi W/o Prashant Goswami (Co-Borrower)	11.07.2024 and Rs 13,85,198/- plus further interest and charges wef 09.07.2024	First Floor w/o roof rights, Prop No 66A (now new no 66B) out of Kharsa No 20/9, Village Matiala, Known as Colony Block T-Extn Part-I, Uttam Nagar, New Delhi 110059 (450 Sq Ft)	Physical	20.03.2025	Rs. 15,50,000/- Rs. 1,60,000/- Rs. 5,000/-	23.12.2025 till 5.00 PM	Account Number- 63234915010026 Name: IDBI Bank Ltd. IFSC CODE-IBKL0000632	Pankaj Gupta Mobile 9876028160 Land line 011-69297171 Ms Amariyoti Nayyar 011-69297259
2	M/s Sujlam Sales Proprietor Yogesh Gupta and Umesh Gupta (Guarantor)	22.02.2024 and Rs.40,62,075/- plus further interest and charges w.e.f 02.01.2024	Shop bearing Pvt no 21, Ground floor without roof, part of property bearing no 3749, situated at Om Market, Ward no VI, Gali Charan Dass Charke wali, Hauz Qazi, Delhi -110006 (54 Sq Ft)	Physical	15.10.2024	Rs. 21,00,000/- Rs. 2,10,000/- Rs. 10,000/-	23.12.2025 till 5.00 PM	Account Number- 167034915010026 Name: IDBI Bank Ltd. IFSC CODE-IBKL0001670	Pankaj Gupta Mobile 9876028160 Land line 011-69297171 Ms Amariyoti Nayyar 011-69297259
3			Shop bearing no VI, 3rd Floor without roof, Property bearing No. 3335/VI situated at Gali peepal Mahadev, Hauz Qazi, Delhi -110006 (294 Sq Ft)	Physical	15.10.2024	Rs. 19,00,000/- Rs. 1,90,000/- Rs. 10,000/-	23.12.2025 till 5.00 PM	Account Number- 167034915010026 Name: IDBI Bank Ltd. IFSC CODE-IBKL0001670	Pankaj Gupta Mobile 9876028160 Land Line 011-69297171 Ms Amariyoti Nayyar 011-69297259

Date & Time of Inspection of Property: Prospective buyers may visit on their own.

"BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002. (1) The sale of Secured Assets is on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd. (2) The sale is strictly subject to the terms & conditions given in this advertisement and in the "Bid Document". Bid document can be obtained from any of our offices, on all working days or downloaded from IDBI's website i.e. www.idbibank.in and also at <https://www.bankauctions.com> (3) The sale would be on e-auction platform at website <https://www.bankauctions.com> through E-auction service provider C1 India Pvt. Ltd., Contact Mr. Vinod Chouhan (email: delhi@c1india.com and support@bankauctions.com) or Cell: +91-9813887931 (Phone: +91-124-4302024) (4) The authorized officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel the auction at anytime without assigning any reason whatsoever and his decision in this regard shall be final. (5) The successful bidder will be required to deposit 25% of the sale price immediately on confirmation of the sale, inclusive of earnest money deposited. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money. (6) In case of default in depositing the 25% bid amount immediately or balance 75% of the bid amount within the prescribed period, the amount already deposited will be forfeited and secured assets will be resold. (7) All statutory dues/attendant charges/other dues including registration charges, stamp duty, taxes extra shall be borne by the purchaser. For further details and complete Terms and Conditions, please visit www.idbibank.in and/or contact the Nodal officers/Authorized Officers mentioned above against each property.

STATUTORY 15 / 30 DAYS SALE NOTICE UNDER RULE 9(1) AND 8(6) OF SARFAESI ACT 2002

The borrower/guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and costs

Date: 05.12.2025 Place: New Delhi

Sd/- Authorised Officer, IDBI Bank Ltd.



Bank of Baroda, SSI Noida
F-27 & 28, Block-F,
Sector 18, Noida, UP - 201301.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX- IV-A [SEE PROVISIO TO RULE 6 (2) & 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Asset/s/Dues/Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below -

Sr No.	Name & address of Borrower/s / Guarantor/ Mortgagor s	Give short description of the immovable property with known encumbrances, if any	Total Dues	Date of e-Auction Time of E-auction	1. Reserve Price- 2. Earnest Money Deposit 3. Bid Increase Amount	Status of Possession	Property inspection date & Time.
1	Borrower: M/s Shakti Techno Fab Products through its Prop. Mr. Ram Kumar Bhardwaj ADD : F - 62, Sector 11, Noida, UP- 201301	Property : Equitable mortgage of Property built up on Plot no - 62 admeasuring area 416 Sq Mtr situated at Block - F, Sector 11, Noida, Uttar Pradesh - 201301 in the name of Mr Ram Kumar Bhardwaj.	Rs. 35,31,723.75 (Rupees Thirty five lacs Thirty one thousand Seven hundred twenty three and Paise Seventy five only) as on 30.11.2025 plus unapplied and unsecured interest & other charges thereon.	08.01.2026 Timings 12.00 PM to 04.00 PM	Reserve price Rs. 6,17,10,000/- EMD Rs. 61,71,000/- Bid increase amount Rs. 10,000/-	Symbolic	02.01.2026 & 10.00 AM to 2.00 PM

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://baanknet.in>
Also, prospective bidders may contact the Authorised officer on Mobile 9675176853.

Date : 01.12.2025 , Place : Noida

Authorised Officer, Bank of Baroda



Canara Bank
A Government of India Undertaking

Stressed Assets Management Branch,
C- 34, 3rd Floor, DDA Shopping Complex, Opp. Moolchand Hospital, Defence Colony, New Delhi- 110024
Contact: 011-35705069

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider <https://baanknet.com/> (M/s PSB Alliance Pvt. Ltd.), (Contact No. 8291220220, Email:- Support.BAANKNET@psballiance.com) or Canara Bank's website www.canarabank.com, EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (<https://baanknet.com/>) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan.

Sr. No.	Name of the Branch Borrower / Guarantors / Mortgagor Name & Address	DETAILS OF MOVABLE/IMMOVABLE PROPERTY AND STATUS OF POSSESSION
---------	--	--

फॉर्म नं. आईएनसी-26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]

एक राज्य से दूसरे राज्य में कंपनी के पंजीकृत कार्यालय के पते में परिवर्तन के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन

केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उप-नियम (5) के खंड (ए) के संबंध में।

और

मेसर्स रैनोवाइट पेंमेंट सॉल्यूशंस प्राइवेट लिमिटेड जिसका पंजीकृत कार्यालय एच. नं. 106, गांव बाइवेरा, पालम विहार, गुडगांव, हरियाणा-122001 में स्थित है, के मामले में,

.....वाचिकाकर्ता

एतद्वारा आम जनता को सूचित किया जाता है कि "हरियाणा राज्य" से "उत्तर प्रदेश राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 23 सितंबर, 2025 को आयोजित 10वीं वार्षिक आम बैठक में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेण्डम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत आवेदक कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे अपनी आपत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निवेशक शिकायत फॉर्म भरकर प्रस्तुत कर सकते हैं अथवा उसके नीचे दिया गया पंजीकृत कार्यालय में आवेदक कंपनी को उसको एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली, दिल्ली के पते: बी-2 विंग, 2 रा तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें: पंजीकृत कार्यालय: एच. नं. 106, गांव बाइवेरा, पालम विहार, गुडगांव, हरियाणा-122001

मेसर्स रैनोवाइट पेंमेंट सॉल्यूशंस प्राइवेट लिमिटेड के लिए और उसकी ओर से सख्त गानी ओझा

दिनांक: 05.12.2025

स्थान: नोरखा

निदेशक
डीआईएन: 08627971

अनुसूची II

फॉर्म बी

सार्वजनिक घोषणा

(भारतीय दिवाला और शोधन अधिनियम, 2016 का विनियमन 12)

मेसर्स वीएचवी बेवरेजेज प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	विवरण	ब्यौरा
1.	कॉर्पोरेट देनदार का नाम	मेसर्स वीएचवी बेवरेजेज प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	20.09.2012
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी अधिनियम 1956 के तहत रजिस्ट्रार ऑफ कंपनियों, दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या	U15494DL2012PTC242587
5.	कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	14-बी, चौथी मंजिल, (सामने वाला प्लैट), विजय पार्क, नजफगढ़, दक्षिण पश्चिम दिल्ली, नई दिल्ली, भारत, 110043
6.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	29.10.2024
7.	कॉर्पोरेट देनदार के संबंध में परिसमापन प्रारंभ होने की तिथि	02.12.2025
8.	परिसमापक के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नाम: विवेक पारती पंजीकरण संख्या: IBBI/IPA-001/IP-PO0813/2017-2018/11376
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता और ई-मेल	ए-166, दूसरी मंजिल, डिफेंस कॉलोनी, नई दिल्ली 110024 दिल्ली ईमेल: v_parti@yahoo.com
10.	परिसमापक के साथ पत्राचार के लिए उपयुक्त किया जाने वाला पता और ई-मेल	ए-166, दूसरी मंजिल, डिफेंस कॉलोनी, नई दिल्ली 110024 दिल्ली ईमेल: liq.vhvbeverages@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	01.01.2026

एतद्वारा सूचना दी जाती है कि निगमन कंपनी लॉ ट्रिब्यूनल (प्रधान खंडपीठ) ने 02.12.2025 को मेसर्स वीएचवी बेवरेजेज प्राइवेट लिमिटेड की परिसमापन प्रक्रिया शुरू करने का आदेश दिया है।

मेसर्स वीएचवी बेवरेजेज प्राइवेट लिमिटेड के हितधारकों को एतद्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर परिसमापक को 01.01.2026 को या उससे पहले सवृत्त के साथ अपने दावे प्रस्तुत करने कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

दावे के बूटों या अन्य प्रकार के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा। यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावों को प्रस्तुत नहीं करता है, तो भारतीय दिवाला और शोधन अधिनियम, 2016 के तहत ऐसे हितधारक द्वारा कॉर्पोरेट दिवाला समाधान प्रक्रिया के दौरान प्रस्तुत किए गए दावे, धारा 38 के तहत प्रस्तुत माना जाते हैं।

दिनांक: 5.12.2025
स्थान: नई दिल्ली
परिसमापक का नाम और हस्ताक्षर: श्री विवेक पारती

फॉर्म नं.0. आईएनसी-26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]

केन्द्रीय सरकार के समक्ष

क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली

कंपनी अधिनियम, 2013, की धारा 13(4) और कंपनी (निगमन) द्वितीय संशोधन नियम, 2017 के नियम 30(6)(ए) के मामलों में

तथा

एविट्रॉन कंपोनेंट्स प्राइवेट लिमिटेड (CIN: U74899DL1994PTC057169) जिसका पंजीकृत कार्यालय सी-78, डीडीए रोड, ओखला औद्योगिक क्षेत्र, फेज 1, नई दिल्ली, भारत 110020 में है के मामले में

आवेदक/वाचिकाकर्ता

सूचना

एतद्वारा सामान्य जनता को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को "केंद्र शासित प्रदेश दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित करने हेतु कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत 30 अक्टूबर, 2025 को आयोजित असाधारण साधारण बैठक के माध्यम से पारित विशेष प्रस्ताव के अनुकूल, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली के माध्यम से केन्द्रीय सरकार के समक्ष कंपनी की संस्था बहि निगमवली में परिवर्तन करने की वांछिका प्रस्तुत किया जाना प्रस्तावित है।

कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह निदेशक शिकायत फॉर्म सबमिट करके एसीए-21 पोर्टल (www.mca.gov.in) पर जमा कर सकता है या अपने आपत्तियों को पंजीकृत डाक द्वारा एक हलफनामे के साथ भेज सकता है, जिसमें उसको हित की प्रकृति और विरोध के आधार बताए गए हों, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली, बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर इस नोटिस के प्रकाशन की तारीख से 14 (चौदह) दिनों के भीतर आवेदक कंपनी को उसके पंजीकृत कार्यालय में ऊपर उल्लिखित पते पर एक प्रति भेज सकता है।

कृते और आवेदक की ओर से एविट्रॉन कंपोनेंट्स प्राइवेट लिमिटेड

हस्ता/-
स्थान: नई दिल्ली जगदीप सिंह बिनेवाल
दिनांक: 04.12.2025 निदेशक

DIN: 01379443
पता: बी-194/4, डीएनएफ सिटी-1
मुख्यालय, हरियाणा-122002, भारत

THIS IS PUBLIC ANNOUNCEMENT FOR INFORMATION. IT DOES NOT CONSTITUTE AN INVITATION OR OFFER TO RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, OF EQUITY SHARES ON THE INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA REGULATIONS, 2018 AS AMENDED ("SEBI ICDR REGULATIONS, 2018 AS AMENDED")



PROSPECTUS ANNOUNCEMENT AND
SUBJECT TO SECURITIES, NOT FOR

ISSUED IN COMPLIANCE WITH THE
CLOSURE AND REQUIREMENTS)



PUBLIC ANNOUNCEMENT

VAHH
CHEMICALS LIMITED

VAHH CHEMICALS LIMITED

CIN- U24110GJ2019PLC111346

Our Company was originally incorporated and registered as a Public Limited Company under Companies Act, 2013 under the name and style of "Vahh Chemicals Limited" vide certificate of incorporation dated December 11, 2019 bearing Corporate Identification Number U24110GJ2019PLC111346 issued by the Registrar of Companies, Central Registration Centre. For details pertaining to the changes of name of our company, and change in registered office please refer to the chapter titled "History and Corporate Structure" on page no. 148 of the Draft Prospectus dated December 03, 2025.

Corporate Identity Number: U24110GJ2019PLC111346

Registered Office: Plot 2/5198 ETC, 5th Floor, 5003, World Trade Centre, Near Udhna Darawaja, Ring Road, Surat - 395002, Gujarat, India;

Contact Person: Shivani Parth Kothari, Company Secretary and Compliance Officer; Tel: +91 26 1234 4045;

E-mail: info@vahhchemicals.com; Website: www.vahhchemicals.com

OUR PROMOTERS:

HIREN INDRAVADAN DESAI, HETAL HIRENBHAI DESAI & AAYUSH HIREN DESAI

INITIAL PUBLIC ISSUE OF 22,42,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH OF THE COMPANY FOR CASH AT A PRICE OF ₹ 53/-